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Title: Need to direct IOCL to provide compensation to the kith and kin of deceased and affected people of the LPG explosion in Kannur district, Kerala and to ensure safe transportation of LPG through populated areas.

SHRI K. SUDHAKARAN (KANNUR): My Constituency, Kannur has just witnessed, a fearsome incident of LPG Bullet explosion which took place on 27.08.2012 at 11.00 p.m. on the National Highway No. 47, near Chala Temple of Kannur District, Kerala. This deadly incident claimed 21 lives and left as many injured for a lifetime, and causing severe damage to large number of shops, houses, cattle vast area of agricultural land. The State Government had instantly come forward to offer compensation to the kith and kin of the deceased and the injured, but IOCL which is responsible for the safe movement of the lethal LPG is still to provide its share of solace to the families of the victims, in spite of repeated request from the State Government. I urge the Centre to intervene in the matter and direct the concerned OMC to take responsibility and provide monetary compensation to the families of the victims without further delay. A couple of days back another LPG bullet tanker turned turtle in the same area of the National Highway, but fortunately there was no leakage of gas and casualty caused. I would also urge the Govt. to enforce stringent regulations over the movement of the highly inflammable and lethal LPG through thickly populated areas along the NHs as a part of the Corporate Social Responsibility commitment on the part of the OMCs. also, the proposal of transporting LPG, by rail may be considered as a safe mode of LPG transportation.